

IN THE INCOME TAX APPELLATE TRIBUNAL

AHMEDABAD “C” BENCH

**(BEFORE SHRI MAHAVIR PRASAD, JUDICIAL MEMBER
& SHRI WASEEM AHMED, ACCOUNTANT MEMBER)**

**ITA. No: 326/AHD/2018
(Assessment Year: 2009-10)**

I.T.O., Ahmedabad	Ward-7(2)(1),	V/S	Amit Gyanchandra Sadwani Prop. of M/s Prival Investment A-7, Harekrishna Apartment Nr, Jain Derasar Saijpur Ahmedabad
(Appellant)			(Respondent)

PAN: BBBPS2229E

**Appellant by : Shri Lalit P. Jain, Sr. D.R.
Respondent by : None**

(आदेश)/ORDER

Date of hearing : 30 -11-2018
Date of Pronouncement : 30 -11-2018

PER MAHAVIR PRASAD, JUDICIAL MEMBER

1. This appeal by the Revenue is directed against the order of the Ld. CIT(A)-7, Ahmedabad dated 14.11.2017 pertaining to A.Y. 2009-10.

2. At the outset, Department has moved an application for withdrawal of appeal on account of CBDT Circular No. 3 of 2018 wherein the total tax effect is less than prescribed limit. Therefore, the same is dismissed as per withdrawal application filed by the Revenue.
3. In the result, the appeal filed by the Revenue is dismissed.

Order pronounced in Open Court on 30- 11- 2018

Sd/-

(WASEEM AHMED)
ACCOUNTANT MEMBER True Copy
Ahmedabad: Dated 30/11/2018

Sd/-

(MAHAVIR PRASAD)
JUDICIAL MEMBER

Rajesh

Copy of the Order forwarded to:-

1. The Appellant.
2. The Respondent.
3. The CIT (Appeals) –
4. The CIT concerned.
5. The DR., ITAT, Ahmedabad.
6. Guard File.

By ORDER

Deputy/Asstt.Registrar
ITAT,Ahmedabad